

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) No. 200 of 2019**

**IN THE MATTER OF:**

**Rachakonda Siva Kumar**

**.....Appellant**

**Vs.**

**Gagan Aerospace Ltd. & Anr.**

**.....Respondents**

**Present :**

**For Appellant:**

**Mr. D. Abhinav Rao, Advocate**

**O R D E R**

**31.07.2019** - One of the question arises for consideration in this appeal is whether application u/s 421 of the Companies Act, 2013 is maintainable against the order of initiation of Contempt proceedings u/s 425 of the Companies Act. Similar issue is pending for consideration in other case.

Let the matter be listed for 'admission' on **5<sup>th</sup> August, 2019** before the first Bench along with Company Appeal (AT) No. 151 of 2019

The question of delay will be considered on the next date.

[Justice S. J. Mukhopadhaya]  
Chairperson

[Justice A. I. S. Cheema]  
Member (Judicial)

[Kanthi Narahari]  
Member (Technical)

ss/sk